

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO. 1093

TO BE ANSWERED ON JULY 24, 2018

REAL ESTATE REGULATORY AUTHORITY

No. 1093 DR. KAMBHAMPATI HARIBABU:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has any regulatory/supervisory powers over the Real Estate Authority of different States and if so, the details thereof;
- (b) the number of complaints registered and disposed off by the Real Estate Regulatory Authority (RERA) since its inception, State/UT-wise;
- (c) whether any grievance redressal mechanism is available for home buyers in case the errant builders defy the orders of authority and its appellate tribunal; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

- (a): As per Section 20 of the Real Estate (Regulation and Development) Act, 2016 (RERA), the 'appropriate Government' i.e. the

States/Union Territories (UTs) are to establish the Real Estate Regulatory Authority for regulation and promotion of the real estate sector.

(b): Ministry of Housing and Urban Affairs does not maintain such data.

(c) & (d): Section 63 of RERA provides for penalty, which may cumulatively extend up to five per cent of the estimated cost of the real estate project, in case the promoter fails to comply with, or contravenes any of the orders, decisions or directions of the Authority. Similarly, section 64 of RERA provides the punishment upto 3 years imprisonment or with fine, which may extend up to ten percent of the estimated cost of the real estate project, or with both in case the promoter fails to comply with, or contravenes any of the orders, decisions or directions of the Appellate Tribunal.
